



2026:AHC:22263-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 29248 of 2025

Smt. Sarita

.....Petitioner(s)

Versus

State Of U.P. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shashi Dhar Shukla
Counsel for Respondent(s)	:	G.A.

Court No. - 45

**HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.**

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following relief:

"(i) Issue a writ, order or direction in the nature of mandamus directing the respondents (particularly the respondent nos. 2 and 3) to properly investigate the Case Crime No. 0276 of 2025, under Sections 191(2), 131, 117(2), 352, 351(3) and 105 of the Bhartiya Nyaya Sanhita (BNS), 2023, Police Station- Kotwali, District- Basti (contained as Annexure-I to the writ petition).

(ii) Issue a writ, order or direction in the nature of mandamus directing the respondents (particularly the respondent nos. 2 and 3) to ensure security of the petitioner and her family as provided under Article 21 of the Constitution of India.

(iii) Issue any other writ, order or direction which this Hon'ble Court may deem fit and proper under the facts and circumstances of the case.

(iv) Award the costs of the case in favour of the petitioner."

3. Learned counsel for the petitioner submits that the petitioner is the first informant in the present case and though the FIR in the instant case has been registered on 11.8.2025, yet the police is not investigating the case

in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the Superintendent of Police, District-Basti, highlighting his grievance and seeking fair and impartial investigation and if such an application is moved before the Superintendent of Police, District-Basti, the Superintendent of Police, District-Basti/respondent no. 2 shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid observation, the present petition stands disposed of.

(Achal Sachdev,J.) (Rajiv Gupta,J.)

February 2, 2026
KU